Central Administrative Tribunal Principal Bench, New Delhi

C.P.No.86/2017 in O.A. No.3971/2013

Wednesday, this the 23rd day of August 2017

Hon'ble Mr. Justice Permod Kohli, Chairman Hon'ble Mr. K.N. Shrivastava, Member (A)

Lokpal Singh Negi s/o late Sh. Bachan Singh Negi r/o 131-B Sunder Apartments Paschim Vihar (GH-10), New Delhi

..Applicant

(Mr. Sourabh Ahuja, Advocate)

Versus

- Ms. Puniya Salila Srivastava
 Principal Secretary
 Department of Training & Technical Education
 Muni Maya Ram, Pitampura, Delhi 110 088
- 2. Mr. M M Kutty Chief Secretary, GNCT of Delhi Delhi Sachivalaya, Players Building IP Estate, New Delhi

..Respondents

(Mr. N K Singh, Advocate for Mrs. Avnish Ahlawat, Advocate)

ORDER (ORAL)

Justice Permod Kohli:

Learned counsel for the parties agree that the judgment of this Tribunal dated 27.02.2015 passed in O.A. No.3971/2013 stands complied with. This petition is accordingly rendered infructuous. Suffice it to say that the applicant may seek remedial measures, if aggrieved.

(K.N. Shrivastava) Member (A) (Justice Permod Kohli) Chairman

<u>August 23, 2017</u> /sunil/